

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-1532**  
ANSWERED ON- 12/03/2025

**NEW FASTAG GUIDELINES**

1532. Dr. Medha Vishram Kulkarni:  
Shri Iranna Kadadi:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has recently introduced new FASTag guidelines that impose double toll charges for blacklisted or low-balance tags;
- (b) if so, the details of these guidelines and the date of its implementation;
- (c) whether Government has assessed the impact of these new rules on commuters, especially those unaware of the changes; and
- (d) the steps taken by Government to ensure that FASTag users are adequately informed and provided with alternative mechanisms to avoid excessive penalties?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) No, Sir. The relevant FASTag guidelines were issued vide Gazette Notification No. 298 dated 15.05.2020. As per second proviso of sub-rule 3 of Rule 6 of the National Highways Fee (Determination of Rates and Collection) Rules, 2008, the vehicle without valid functional FASTag shall pay user fee equivalent to two times of the fee applicable to that category of vehicle. Blacklist or low balance tags are not functional FASTags.

(c) to (d) A media campaign was carried out to inform the public about the introduction of the above proviso in National Highways Fee (Determination of Rates and Collection) Rules, 2008.

Further, FASTag can be recharged online and also sale/offline recharge facility of FASTag is available at User Fee Plazas.

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